

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1017 of 2020

In the matter of:

Abhinandan Jain

....Appellant

Vs.

Tanaya Enterprises Pvt. Ltd.

....Respondent

Present

**For Appellant: Mr. Shalabh Singhal and Mr. Anil K Saxena,
Advocates.**

For Respondent: Mr. Anant A. Pavagi, Advocate.

ORDER
(Virtual Mode)

29.01.2021: When the case was called out, the Learned Counsel for the Appellant submitted that he has received his Reply filed on behalf of Respondent No. 1 yesterday, he proposes to file Rejoinder, if any, within one week thereafter.

In the meanwhile, Counsel for both the parties are directed to file their Written Submissions, not more than three pages before the next date of Hearing.

List the Appeal on **12th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/sr/nn